

NOTICE

Applications are invited for appointment of ELEVEN positions of Oath Commissioner containing the following particulars alongwith the supporting documents and latest colored photograph should reach this office through proper Channel latest by 07.02.2026 (till 5:00 pm).

1. Name :
2. Father's / Husband's Name :
3. Date of Birth :
4. Enrollment No. with date of Enrollment (Attach copy of Enrollment Certificate) :
5. Name of Bar Association of which member with Membership No. :
6. Average Annual Income (Attach Proof of Income on Affidavit clearly mentioning that "average annual income is not less than Rs 24,000/- per annum during the preceding two years" except in case of advocates with disability and lady Advocates who are divorcee/widow/single). :
7. Residential Address with Telephone No. :
8. Office Address with Telephone No. :
9. Court Complex where mainly practicing :
10. Whether earlier appointed as Oath Commissioner by this Court for any Court of Delhi ?
If yes, give particulars :
11. Whether earlier appointed as Oath Commissioner by the Govt. of NCT of Delhi?
if yes, give particulars :
12. Reference of two Advocates of ten years standing or of other respectable persons :
13. Whether the applicant is Senior Citizen, lady advocate who is a divorcee/widow/single or persons with disability; Please specify. (Senior citizens, lady advocates who are divorcee or widow and persons with disability shall furnish the requisite proof) :
14. Whether applied for Oath Commissioner in any other Court of Delhi (Attach an affidavit):
15. Any special reason, the applicant wants to adduce in support of his /her application :

Signature of applicant

GUIDELINES

- 1) An applicant for the appointment as an Oath Commissioner should have 3 years practice as an Advocate on the last date of submission of application form and the advocate applying for appointment in a particular Court Complex, should be mainly practicing at the said Complex.
- 2) The tenure of appointment of Oath Commissioner in all Courts shall be of 2 (two) years, unless otherwise ordered by the High Court.

Contd....

3. An advocate can be considered for re-appointment after a period of 3 years from conclusion of his/her earlier term.
4. The average annual income for an applicant for appointment as an Oath Commissioner should not be less than Rs. 24,000/- per annum during the preceding two years.
In support of proof of income, the applicant shall file an affidavit in the absence of any other proof. Provided that the income criteria, will not be applicable in case of persons with disability and lady advocates, who are divorcee/widowed/single.
5. Preference to the extent of 10% will be given to senior citizens, lady advocates, who are divorcee and widowed, and persons with disability, subject to their furnishing the requisite proof in order to claim appointment in any of the preferred categories.
6. The applicant (Advocate) will submit an affidavit with his application that he has not applied for Oath Commissioner in any other Court of Delhi except where he has been mainly practicing as an Advocate.

UMED SINGH

(UMED SINGH)
Chairperson, Appointment Committee,
for Oath Commissioner, Rohini Court Complex.
(Pr. Judge (FC), Rohini Courts, N/W, Delhi)

No. 3084-3111...../Genl.I/F(101)/OC/Rohini/2026

Delhi, dated the 22/01/2026

Copy forwarded for information and necessary action to:-

1. The Ld. Registrar General, Hon'ble High Court of Delhi in reference to your good office's letter No. 28/G-2/Genl.-I/OC/RC/DHC dated 13.01.2026
2. The Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. The President/Hony. Secretary, Rohini Courts Bar Association, Rohini Courts, Delhi with the request to direct the quarter concerned to display Notice on all the Notice Boards prominently & Library of the Chamber Block, Rohini Courts, Delhi and also upload on the web-site of RCBA.
4. The President/ Hony. Secretary of all the other Bar Association of District Courts of Delhi with the request to direct the quarter concerned to display the Notice on all the Notice Board & Library.
5. Web-site Committee [English/Hindi], Tis Hazari Courts, Delhi and Rohini Court Complex. Delhi with the direction to upload the Notice on the Website of Delhi District Courts.
6. The Branch In-Charge, Care taking Branch, Rohini Courts Complex, Delhi and of all the other District Courts, Complex with the direction to direct the Concerned official to affix the Notice at all the Notice Boards as well as at entrance of respective Court Complexes.
7. The PS Office, Ld. Principal District & Sessions Judge, North-West and North District, Rohini Court Complex, Delhi.
8. The Dealing Official, R & I Branch, Tis Hazari Courts and Rohini Courts, Delhi for uploading the same on the LAYERS.

UMED SINGH

(UMED SINGH)
Chairperson, Appointment Committee,
for Oath Commissioner, Rohini Court Complex.
(Pr. Judge (FC), Rohini Courts, N/W, Delhi)

24.01.26
[Signature]